

SOME HON. MEMBERS: No, no.

श्री मधु लिवये : अध्यक्ष जी, मैं खाना खाने जा रहा हूँ ।

MR. SPEAKER: Let me see his letter. He says:

'Either the Speaker himself draw the Minister's attention . . .

This copy was sent to him.

SHRI JYOTIRMOY BOSU: You have said, I will call you. How can you do this without calling him?

श्री श्यामनन्दन मिश्र : आप ने कहा है कि वाजपेयी जी को सुन लिया जाये ।

अध्यक्ष महोदय : मैं ने कहा है तो करना ही चाहिये ।

Pleased don't confuse yourselves and confuse me also! I had mentioned to Mr. Vajpayee that he will be allowed to speak. Just as they are accommodating, you must accommodate them also. We will want for him tomorrow. If he does not come we will not give him any opportunity.

Now, Papers to be laid.

13.19 hrs.

PAPERS LAID ON THE TABLE

ANNUAL AND AUDIT REPORTS OF CSIR ALONG WITH A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): On behalf of Shri T. A. Pai, I beg to lay on the Table:

- (i) A copy of the Annual Report (Hindi and English versions)

of the Council of Scientific and Industrial Research, New Delhi for the year 1972, along with the Audited Accounts for the year 1971-72.

- (ii) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1971-72.
- (iii) A copy of the Annual Report of the Council of Scientific and Industrial Research, New Delhi, for the year 1973, along with the Audited Accounts for the year 1972-73.
- (iv) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.

[Placed in Library. See No. LT-8724/74.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Om Mehta, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Administrative (Pay) Twenty-fourth Amendment Rules, 1974, published in Notification No. G.S.R. 1260 in Gazette of India dated the 30th November, 1974.
- (ii) The Indian Police (Pay) Seventh Amendment Rules, 1974, published in Notification No. G.S.R. 1261 in Gazette of India dated the 30th November, 1974.

- (iii) The Indian Forest (Pay) Third Amendment Rules, 1974, published in Notification No. G.S.R. 1262 in Gazette of India dated the 30th November, 1974.

[Placed in Library]. See No. LT-8725/74.]

13.20 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

SHRI S. P. BHATTACHARYYA (Uluberia): Sir, I beg to present the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

13.20½ hrs.

STATEMENT RE: DELAY IN IMPLEMENTATION OF THE AWARD ABOUT REINSTATEMENT OF EMPLOYEES OF ANTIBIOTICS PLANT, RISHIKESH

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): A Memorandum of Settlement between the Employers and Workmen (accepted by the Chairman, IDPL and Labour Inspector, Dehra Dun) was entered into on 28th June, 1972. According to the terms of this Memorandum, three outstanding demands contained in the Charter of Demands dated 10th April, 1972 one of which related to the reinstatement of dismissed employees of the Antibiotics Plant, Rishikesh, got referred to the Minister of Petroleum and Chemicals for decision. The former Minister of Petroleum and Chemicals requested the Labour Minister to look into the matter and convey his decision to him. The former Minister of Petroleum and Chemicals on receipt of the decision of the Labour Minister agreed with it and communicated the same to Shri S. M. Banerjee vide his

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letter dated 11th June, 1974. Managing Director, IDPL was also conveyed this decision through a letter from the Director in the Ministry of Petroleum and Chemicals on the 15th June, 1974. This decision has yet to be implemented by the Management. I have already had a number of meetings with the Labour Union on this matter and other demands. I am calling a meeting of the Management and the Workers Union next week to find out the ways and means of implementing the decision, so that a package of agreement is decided. I shall be making another statement before the current session ends.

SHRI S. M. BANERJEE (Kanpur): Sir, I want to make a submission. I have already written to you.

MR. SPEAKER: There is no rule yet you may make a submission.

SHRI S. M. BANERJEE: The hon. Minister, Shri Ganesh, is making a statement as to why the award given by the Union Labour Minister, Shri Raghunatha Reddy, in the case of twelve dismissed employees of IDPL, Rishikesh has not been implemented.

Sir, the entire case was referred to the Union Labour Minister with the consent of both the parties, namely, the employees and the Chairman, IDPL. As a result of this investigation an award was given in the month of May, 1974 to re-instating all the twelve dismissed employees giving them one-fourth of the wages for the back period. This was sent to the then Union Minister of Petroleum and Chemicals, Shri Barooah, who agreed to it and wrote a letter to me saying that you will be happy to learn that re-instatement orders are under issue. I received this letter in the month of June. I am told the Chairman of the IDPL has spoken to some people that he is not going to implement those orders as that Minister does not exist any more. I do not know why even after two Ministers—one the Labour Minister who has given the award and